to this officer; all other things are a historical background into which we have already gone and we have given specific answers with regard to every point that was raised. Now the question is with reference to this r there were two matters pending; one v. ith regard to his integrity certificate, and as I have said, that integrity certificate has been given ; secondly...

SHRI BHUPESH GUPTA: Was it given in 1973?

MR. DEPUTY CHAIRMAN: He hw> just now explained that certain matters pending and after they went into them, then the integrity certificate vvas given..

SHRI BHUPESH GUPTA: Why aie yon giving an interpretation?

MR. DEPUTY CHAIRMAN: I am nol interpreting. I am repeating because you are asking the same question repeatedly.

SHRI BHUPESH GUPTA: I asked hirn whether the certificate was given in 1973, two years after he had been exonerated already. There was no reason to withhold the integrity certificate in 1973. There was v.o charge against him.

SHR1 C. SUBRAMANIAM: Now it has been given. The second point is exjunction of a particular adverse remark which still stands against him. It is with reference to this, this House also took up the matter and they said that they were not satisfied with my judgment and that this should go to the Prime Minister, and the matter has been submitted to the Prime Minister and she has already gone through the whole file and passed her orders. This is where it stands. I really do not know why Members are getting excited about it. 1 can give this assurance—of course, this officer is nol under my charge now; he is an IAS officer and he is entitled to his rights whenever he ia entitled to promotion. But he has to go through the process. Simply because something happened, he cannot take advantage of it to get a promotion even when it is not due to hirn.

SHRI SUBRAMANIAN SWAMY: Sir, I am more concerned with the policy aspect in this case. The adverse remark was given by Mr. B.B. Lal v/hen he was Chairman of the UP Electricity Board. The Minister there complained to the Vigilance Officer about his activities about which it is al! in writing. The same officer lile> a confidential report. I would like the Minister to Iell us whether he would consider doing away with this system of confidential reports because this system is really archaic. In no modern eountry is this system adopted. It was adopted during the British rule for obvious purpose of terrorising junior officers. Would you consider an alternative system by which the evaluation of officers can be made?

SHR1 C. SUBRAMANIAM: This is hndly matter which I can answer. I think the question should be put to the Prime Minister or the Home Minister.

MR. DEPUTY CHAIRMAN: Next Ques-

SHRI BHUPESH GUPTA: The Prime Minister has been misled...

SHRI SUBRAMANIAN SWAMY: Now that the Prime Minister is here, she can answer it.

MR. DEPUTY CHAIRMAN: This is not the way. We are on a different question now.

\*786. [The questioner (Shri Ra/iuiriiin) ma absent, For answer vide col. 35-36 infra.]

## t Compensation to House and Land owners in Mizoram

\*67l. SHRI LALBUAIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that recently the Security Forces occupied many private houses and lands without paying any rent or compensation to the owners in Mizoram;
  - (b) if so, the reasons therefor; and
- (c) what steps are being taken by Government to compensate the owners?

¡Transferred from the 23rd August, 1974.

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SHRI LA1.BUA1A: At the outbreak of hostility in the then Mizo District tn 1966, the Secruity forces moved in and occupied many houses and lands for operational reasons without making any settlement 11garding rent or payment. The effected persons approached the Deputy Commission! r who referred the matter to the Assam Government and the Assam Government refined the case to the Defence Ministry but no settlement has been maae so far. When our district was made a Union Territory, the Revenue Department tried to take up the matter. In the meantime, the Security Forces constituted a Committee with the Military Officer the Brigade Estate and representative where one Revenue officer from the Mizoram Government was also invited

MR. DEPUTY CHAIRMAN: Now put youi question.

SHRi LALBUAIA: One minute, please. The Mizoram Government considered that the proper body to decide the issue will be the District Collector assisted by a representative from the Military Authority. Accordingly a Committee was constituted, but the Military Authority, namely, 73 Mountain Brigade, posted in Mizoram did not accept the Committee. Now. who will be the proper authority to determine the rent and payment to be made to these affected parties?

SHRI UMASHANKAR DIKSHIT: This is rather an old question and relates to the period upto 1971. The question was of allocation of responsibility for payment between Assam Government, Ministry of Defence and the Ministry of Home Affairs. As usual, the correspondence went on and Ioi of time was lost in this. Subsequently, the matter has been gone into in greater

detail. Recently we have written to the Mizoram Government asking for some more information. The total amount came to about Rs. 93,000. They have agreed to reduce it by Rs. 7,000 or Rs. 8,000. Now this is a question to be settled between the Defence Ministry and Home Ministry. It is a question of paying rent and compensa-tion. Personally, 1 believe that the present arrangement is not really satisfactory and I have made a proposal that in such cases the Mizoram Government or any State Government for that matter, should, after ihe rates are fixed, pay themselves and then they should be reimbursed through the Ministry of Defence and the Ministry of Home Affairs. When the Army was called by the civil authorities, the Defence Ministry becomes responsible and in other cases the Home Ministry is responsible and in some other cases the State Government or the Union Territory becomes responsible. We hope to get this matter sealed at an early date.

SHRI NIREN GHOSH: Sir, I would like to know whether it is a fact that in Mizoram, lhe villagers are being unsettled and brought together and concentrated in certain camps, in some sort of barbed-wire concentration camps. If this is a fact, then, Sir, how is their livelihood assured and for being uprooted from their soil and for being put in barbed-wire camps, as ihe villagers are kept in South Vietnam, has any compensation been paid and would this system be discontinued? I would like to know these things.

SHRI UMASHANKAR DIKSHIT: Sir, if the honourable Member puts a separate question, I would be able to collect the information and give it to him. Here is a question which is about the payment of rent for government premises and private properties occupied by the armed forces and other forces whereas what the honourable Member now raises is a question about putting some villagers together and other matters connected with this issue. This is an entirely different question and I have not got the information on tbat, if he puis a separata question, we will collect the information

from the administration of the Union Territory and give the available information to him.

SHRI NIREN GHOSH: Sir, I seek your protection. I put a question regarding the compensation to he paid to them. I asked whether those who have been uprooted from their soil and those who have lost their property and other things have been paid compensation.

SHRI UMASHANKAR DIKSHIT: Si,, he is talking about compensation and other things. But this question does not talk about the uprooted villagers and other such things. This question relates to properties, houses, etc. belonging to the State Government and to the private parties which were under the occupation of the security forces and this question does not talk about the villagers being put together or of payment of compensation. That question does not really cpncern us and I need notice to get the information on the specific points raised.

SHRI BRAHMANANDA PANDA: Sir. I am on *i.* point of order.

MR. DEPUTY CHAIRMAN: What is the point of order!

SHRI BRAHMANANDA PANDA: Sir. my friend said that some villagers in these areas have been displaced and he compared the place where they have been put together to the concentration camps....

SHRI NIREN GHOSH: Let him lefute it... (Interruptions)... Let him refute it.

SHRI BRAHMANANDA PANDA: Sir, he has said that il is reported like that and he says that they have been kept in concentration camps as in South Vietnam and, Sir, he has not gone there. I would like the Home Minister to contradict it.

SHRI NIREN GHOSH: Let him refute it.

SHRI UMASHANKAR DIKSHIT: Sir, I would like to say a word. Sir, we have never heard of any concentration camp havin/ been attempted up to this time. We never he-aid this either from the Members of Parliament or directly from the Mizoram Government any such complaints.

SHRI SHOWALESS SHILLA: Sir, already years have elapsed and the rent is yet io be finalised. The honourable Ministe! assured just now that it will be done as quickly as possible. Can the honourable Minister tell us how soon will that "as quickly as possible" be ?

SHRI UMASHANKAR DIKSHIT: Sir, I am sony, I may not be able to give a specific date. But 1 do assure the House that we shall try and settle this matter at a very early date. We do realise that considerable time has elapsed through the usual red tape.

MR. DEPUTY CHAIRMAN : All right. Next question.

परमाण बिजली के उत्पादन की लागत

\* 787. श्री कत्पनाथः †
श्री जगदीश जोशीः
श्री गुणानंद ठाकुरः
श्री कमलनाथ झाः
श्री नत्थी सिंहः

क्या परमाणु ऊर्जा मंत्री यह बनाने की क्रुपा करेंगे कि:

- (क) वया परमाणु विजली की उत्पादन लागत कोयले से उत्पन्न की जाने वाली तापीय विजली की लागत से ग्रधिक है; ग्रीर
- (ख) यदि हां, तो परमाणु ऊर्जा के साथ हाइड्रोजन ऊर्जा के विकास और प्रयोग में क्या कठिनाइयां हैं?

## :!: | Production Cost of Atomic Power

\*787. SHRI KALP NATH:

SHRI JAGDISH JOSHI : SHRI GUNANAND THAKUR: SHRI KAMAL NATH JHA : SHRI NATSHT SINGH :

Will the Minister of ATOMIC ENERGY be pleased to state :

†The question was actually asked on the loor of the House by Shri Kalp Nath. \$[ ] English translation.